



ITEM NO.42

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

**Petition(s) for Special Leave to Appeal (Crl.)
No(s). 20688/2025**

**[Arising out of impugned final judgment and order
dated 12-06-2020 in JA No. 30/2019 passed by the
High Court of Judicature at Allahabad]**

ASHISH @ BAUVA

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

**Date : 13-02-2026 This matter was called on for
hearing today.**

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

**For Petitioner(s) Mr. S. Wasim A. Qadri, Sr.
Adv.
Mr. M. K. Ghosh, Adv.
Ms. Tina Garg, AOR**

**For Respondent(s) Mr. Ankit Goel, AOR
Mr. Mayank Tiwari, Adv.**

UPON hearing the counsel the Court made
the following
O R D E R

Leave granted.

Learned counsel appearing for the appellant submits that the appellant has been in custody for more than 11 years. As we find arguable issues involved in the appeal, which is likely to take a substantial period of time for its disposal, we are inclined to suspend the sentence of the appellant.

Accordingly, the sentence of the appellant is suspended and he is granted bail on terms and conditions to the satisfaction of the concerned Trial Court.

(ASHA SUNDRIYAL)
DEPUTY REGISTRAR

(POONAM VAID)
ASSISTANT REGISTRAR